

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

(2)

Original Application No: 1087/93

XXX

DATE OF DECISION 13.10.93

Shri Anant Yeshwant Kuber Petitioner

Shri S.M. Dharap Advocate for the Petitioners

Versus

Union of India and others. Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.

The Hon'ble Shri N.K. Verma, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

*[Signature]*  
(M.S.Deshpande)  
Vice Chairman

NS/

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No.1087/93

Shri Anant Yeshwant Kuber  
V/s.

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... Applicant.

Union of India  
Secretary,  
Ministry of Finance, North  
New Delhi.

Accountant General (A &E) II  
Maharashtra, Nagpur -1.

... Respondents.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.  
Hon'ble Shri N.K.Verma, Member (A)

Appearance:

Shri S.M.Dharap. counsel  
for the applicant.

ORAL JUDGEMENT

Dated: 13.10.93

( Per Shri M.S. Deshpande, Vice Chairman )

Heard Shri Dharap counsel for the applicant.

The applicant was sent on deputation from year to year basis for a period of three years. Last extension was given to the applicant was only for a period of six months by an order dated 16.3.93 and the applicant did not approach this Tribunal immediately ~~then~~ the period was limited to six months. The applicant had also made an application on 28.5.93 in which the applicant has stated that he has not been considered for the post of Divisional Accountant and the grievance of the applicant was that the Emergency Divisional Accountants were permitted to appear for certain examination. The applicant stated that in 1990 the Emergency Divisional Accountants were described as Divisional Accountants and that there was no discrimination.

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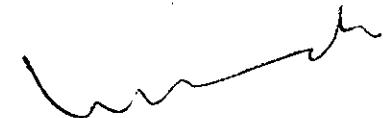
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The applicant also urged another factor regarding the availability of Divisional Accountants. He should have waited for the department taking a decision regarding the continuation of the applicant, and the other factor was satisfactory performance.

The applicant now ~~had~~ no right to be <sup>Continued</sup> sent on deputation and we do not think that the applicant is entitled to any relief. Original Application is disposed of ~~as~~ dismissed.

N.K.Verma

(N.K.Verma)  
Member (A)



(M.S.Deshpande)  
Vice Chairman

NS